

- (ii) Review by the Government of the working of the above company. [Placed in Library, [See No. LT-3380/61].

REVISION APPLICATIONS (PROCEDURE) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, on behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of the Revision Applications (Procedure) Rules, 1961 published in Notification No. G. S. R. 1171 dated the 23rd September, 1961, under sub-section (2) of section 28A of the Indian Boilers Act, 1923. [Placed in Library, See No. LT-3381/61].

NOTIFICATIONS UNDER DELHI SHOPS AND ESTABLISHMENTS ACT AND EMPLOYEES' PROVIDENT FUNDS ACT.

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. F. 20 (6) |61-Lab. (i) published in Delhi Gazette dated the 14th September, 1961 making certain amendments to the Delhi Shops and Establishment Rules, 1954, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954. [Placed in Library, See No. LT-3382|61].

- (ii) Notification No. G. S. R. 1382 dated the 18th November, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule I to the said Act. [Placed in Library, See No. LT-3383/61].

12.21 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) In accordance with the provisions of rule 125 of the Rules

of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Maternity Benefit Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 20th November, 1961.'

(2) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961 agreed without any amendment to the Coffee (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

(3) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Apprentices Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 21st November, 1961.'

(4) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th November, 1961, agreed without any amendment to the Assam Municipal (Manipur Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1961.'

(5) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return